

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. M.P. No.551 of 2021**

Bipin Deo Sinha

... Petitioner

Versus

1. The State of Jharkhand
  2. Project Director, Integrated Schedule Tribe Development Agency,  
East Singhbhum, Jharkhand
- ... Opposite Parties

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**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioners : Mr. Ankit Vishal, Adv.

For the State : Mr. Nawin Kr. Singh, Addl. P.P.

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**2/26.03.2021** Heard the parties through video conferencing.

Let notice be issued to O.P. No.2 under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within six weeks by the petitioner, failing which, this Cr.M.P shall stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this case after receipt of the service report of the notice issued to the opposite party No.2.

Pappu/

**(Anil Kumar Choudhary, J.)**